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**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

OA./TA/MP. No.....125/96.....199

Plaintive Dyal Sharmas ..... Versus ..... Union of India and Others

Date of Order	Orders
15.7.96	<p>Mr. S. K. Jain, counsel for the applicant Mr. V. S. Gurjar, counsel for the respondents</p> <p>The learned counsel for the applicant states that the relief claimed in the OA by the applicant has been accorded by the respondent-department. The applicant, therefore, does not wish to press the original application. The O.A. having become infructuous is dismissed with no order as to costs.</p> <p><i>Copy R. G. B18 for V.S.Gujar 23/7/96</i></p> <p><i>Copy issued to app. Vidh 30/5/96 Ch 307/96</i></p> <p style="text-align: right;"><i>Rattan P. (Signature)</i></p> <p style="text-align: right;">( RATTAN PRAKASH ) MEMBER (J)</p>